

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 16TH DECEMBER 1986

Present: HON'BLE SHRI CH. RAMAKRISHNA RAO : MEMBER (J)
HON'BLE SHRI P. SRINIVASAN : MEMBER (A)

APPLICATION NO 1884/86(T)
(W.P. 5643/85)

S. Neeti Gopal,
S/O I.Shanmugam,
Post Master Supervisor,
Bangalore City R.M.S.,
Bangalore. : Applicant
(Sh M.R.Achar Advocate)

Vs

The Director Of Postal Services,
Bangalore. : Respondent
(Sh M.S.Padmarajaiah ... Advocate)

The application has come up for hearing before this
Tribunal to-day and Hon'ble Member (J) Ch.Ramakrishna Rao,
made the following :

ORDER

This is a transferred application received from the High
Court of Karnataka. The case was called out but none appeared
for the applicant. We, therefore, proceeded to dispose of the
matter with the assistance of Shri M.S.Padmarajaiah, learned
counsel for the respondents.

2. The grievance of the applicant is that he was wrongly
retired from service in pursuance of Fundamental Rule 56j by
an order dated 7-1-1985 passed by the Director of Postal Services.
The applicant was at the time working as LSG Supervisor, Bangalore
City RMS.

[Signature]

3. Shri Padmarajaiah informs us that the applicant took up the matter in appeal and the appellate authority set aside the order by which the applicant was retired. The order of the appellate authority was dated 30-4-1985. We are also informed that thereafter the applicant was promoted to a higher post by order dated 7-10-1985 passed by the Post Master General, Karnataka Circle. Shri Padmarajaiah, therefore, submits that the applicant's grievance no longer survives for consideration.

4. In view of the above, we dismiss this application as having become infructuous. There will be no order as to costs.

Ch. Ramakrishna Rao

(CH. RAMAKRISHNA RAO)
Member (J)
16-12-1986

P. Srinivasan
16/12/86

(P. SRINIVASAN)
Member (A)
16-12-1986